

Award of Railway Labour Tribunal, 1969

5416. SHRIMATI SUSEELA GOPALAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the award of the Railway Labour Tribunal, 1969 with regard to reflecting the additional work on preparatory and complementary duties in the pay of the concerned employees is effected in the Railways; and

(b) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) The Railway Labour Tribunal, 1969, has not made any such recommendation in its report.

(b) Does not arise.

Extension of Railway Lines to Manipur

5417. SHRI NGANGOM MOHENDRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have adopted a plan to extend railway lines to Manipur;

(b) if so, when the plan was adopted; and

(c) the steps taken, so far, for the execution of the plan?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) to (c) With a view to provide rail communication facilities in the State of Manipur, the construction of Silchar-Jiribam railway line (MG 50.36 Kms.) was approved along with other 5 new lines in the N.E. Region in the 6th Five Year Plan. The final location survey is well in progress. Land acquisition papers for stretches, where final location survey has been completed, are under preparation. Other preliminary works such as construction of camp offices, godowns for cement etc., are also in progress. The line is expected to be completed by end of 1983.

Guidelines for Industrial Peace

5418. SHRI BALASAHEB VIKHE PATIL: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to issue any guidelines for creation of a climate of industrial peace with a view to have speedier solution of industrial disputes and to ensure uniformity of labour laws;

(b) if so, the broad details of the said guidelines to achieve the object in view; and

(c) whether any changes are proposed to be made in the Industrial Disputes Act and Trade Union Act?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) to (c) The general industrial relations situation in the country and the Legislative changes concerning laws on industrial disputes and trade unions were discussed at the Labour Ministers' Conference held on 19-20th July, 1980. The State Governments agreed to streamline and strengthen the industrial relations machinery so as to anticipate Labour problems and take preventive action to avert work stoppages and to promote industrial harmony and production. The areas where legislative changes are called for are being worked out in the light of the discussions at the Conference.

Purchase of Medicines for Railway Employees

5419. SHRI NARAYAN CHOUBEY: Will the Minister of RAILWAYS be pleased to state:

(a) what amount was sanctioned in the Budget for 1979-80 to buy medicines for the Railways and what amount has been sanctioned for 1980-81;

(b) what amount has been sanctioned for the same purpose for the South Eastern Railway for 1979-80 and 1980-81;